

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 26 OF 2018 IN
DFR NO. 3966 OF 2017 &
IA NOS. 293 OF 2017 & 458 of 2018

Dated: 20th April, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Jaiprakash Power Ventures Limited

.... Appellant(s)

Vs.

Madhya Pradesh Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Shri S. Venkatesh

Counsel for the Respondent(s) : Ms. Mandakini Ghosh
Ms. Aradhna Tandon for R-1

Mr. Aashish Anand Barnard
Mr. Paramhans for R-2

ORDER

IA NO. 458 OF 2018

(Application for condonation of delay in filing reply)

Ms. Mandakini Ghosh, Learned Counsel appearing for the first Respondent has prayed that for the reasons explained in the application, delay in filing reply to the appeal memo may kindly be condoned.

The submission made by the Learned Counsel for the first Respondent, at supra, is placed on record.

In the light of the submissions made by the learned counsel appearing for the Appellant and going through the reasoning given in the application explaining the delay in filing reply, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in

filing reply to the appeal memo is condoned and the reply is taken on record. Application is disposed of.

IA NO. 26 OF 2018
(Application for condonation of delay in filing appeal)

Mr. S. Venkatesh, Learned Counsel appearing for the Appellant prays for one week's time to file rejoinder to the reply of the Respondent Nos. 1 & 2.

The submission made by the Learned Counsel for the Appellant, at supra, is placed on record.

One week's time is granted to the Learned Counsel for the Appellant to enable him to file rejoinder to the reply of the Respondent Nos. 1 & 2, on or before 28.4.2018, after serving copy on the other side.

List the matter on **17.05.2018**, as agreed by the Learned Counsel appearing for both the parties.

(S. D. Dubey)
Technical Member

(Justice N. K. Patil)
Judicial Member

tpd/vg